

S.No.108

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-04-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP(IB) No. 263/9/HDB/2019
U/s 9 of IBC, 2016

IN THE MATTER OF:

Cdr.S.K. Naresh

...Operational Creditor

Vs

Safeway Realtors and Developers Pvt Ltd **...Corporate Debtor**

C O R A M:-

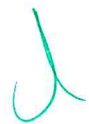
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Ld. Counsel Shri Raghav Reddy representing Ld. Counsel Shri P. Vikram for the Petitioner present. Arguments not advanced. Despite restoration, the Applicant has not shown any interest in pursuing the matter. As adjournment has been sought once again, the Petition is therefore, dismissed for default.


MEMBER (T)

Binnu


MEMBER (J)